

IN THE HIGH COURT OF KARNATAKA AT BENGALURU
DATED THIS THE 13TH DAY OF NOVEMBER 2024

BEFORE

THE HON'BLE MR. JUSTICE SURAJ GOVINDARAJ

WRIT PETITION NO. 29996/2024 [EDN-RES]

PETITIONER:

KARAN DHANANJAYA,
S/O C. M. DHANANJAYA,
AGED ABOUT 25 YEARS,
NO.255, SAI KRUPA,
6TH CROSS, 1ST STAGE,
INDIRANAGAR, BANGALORE - 560038.

By Sri. CHETAN JADHAV., ADV.,
Vs

RESPONDENTS:

1. THE BAR COUNCIL OF INDIA,
REPRESENTED BY MEMBER SECRETARY,
21, ROSE AVENUE, INSTITUTIONAL AREA,
NEW DELHI - 600104.

2. NATIONAL LAW SCHOOL
OF INDIA UNIVERSITY,
REPRESENTED BY VICE CHANCELLOR,
GNANA BHARATHI MAIN RD,
TEACHERS COLONY, NAAGARBHAAVI,
BENGALURU - 560072.

3. KARNATAKA STATE BAR COUNCIL
REPRESENTED BY MEMBER SECRETARY,
SECRETARY, OLD K.G.I.D BUILDING,
DR. AMBEDKAR RD, AMBEDKAR VEEDHI,
BENGALURU, KARNATAKA -560001.

V.O.D 11.11.2024
R2 HAS BEEN
DELETED

SMT. ANUBHA SRIVASTAVA ADV FOR R1.
SRI. G. NATARAJ ADV FOR R3.

Whereas, a Writ Petition filed by the above named petitioner under Article 226 &
227 of the constitution of India, has been registered by this Court.

After hearing, the Court made the following:



(VIDEO CONFERENCING / PHYSICAL HEARING)

OPERATIVE PORTION OF THE ORDER

(COPY OF THE OPERATIVE PORTION OF THE ORDER DATED
13.11.2024 IS ENCLOSED SEPARATELY)

PD 13.11.2024



IN THE HIGH COURT OF KARNATAKA AT BENGALURU
[KARAN DHANANJAYA VS. THE BAR COUNCIL OF INDIA]

13.11.2024

(VIDEO CONFERENCING / PHYSICAL HEARING)

CORAM: HON'BLE MR JUSTICE SURAJ GOVINDARAJ

OPERATIVE PORTION OF THE ORDER

1. In view of the above, in the present case, the petitioner being a 12 + 3 law degree holder from a foreign university and having completed 2 years of Bridge Course, I am of the considered opinion that in terms of the notification dated 21.3.2023, such degree holder is not required to take up any other qualifying examination other than the All India Bar Examination (AIBE), as such I pass the following;

ORDER

- i. This petition is **allowed**.
- ii. Respondent No.3 is directed to enrol the petitioner as its rolls on the basis of the results of the Bridge Course without insisting for any other qualifying examination.



- iii. Respondent No.3 shall act on a copy of the operative portion of the order without insisting on the entire order.

Sd/-
JUDGE

COPT.

SR
List No.: 2 SI No.: 5



8/13/11/24
~~Assistant~~ Registrar
High Court of Karnataka
Bengaluru - 560 001

Q
13/11/24

13/11/2024